

ACT No. XV OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th
September, 1927.)

An Act further to amend the Indian Divorce Act for a certain purpose.

IV of 1869.

WHEREAS it is expedient further to amend the Indian
Divorce Act for the purpose hereinafter appearing;
It is hereby enacted as follows:—

1. This Act may be called the Indian Divorce (Amend- Short title.
ment) Act, 1927.

IV of 1869.

2. After section 17 of the Indian Divorce Act, the following
section shall be inserted, namely:—

“ 17A. The Governor General in Council may appoint for
each High Court of Judicature established by Letters Patent
an officer who shall, within the jurisdiction of the High Court
for which he is appointed, have the like right of showing cause
why a decree for the dissolution of marriage should not be
made absolute or should not be confirmed, as the case may be,
as is exercisable in England by the King's Proctor, and the
Governor General in Council may make rules regulating the
manner in which the right shall be exercised and all matters
incidental to, or consequential on, such exercise.”

Insertion of
new section
17A in Act IV
of 1869.

Appointment
of officer to
exercise duties
of King's
Proctor.

Price: *L. anna or 1½d.*]

MGIPC—L.—I-97—10-11-27—12,500.